

Issue of temporary press passes

336. SHRI KALRAJ MISHRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a number of correspondents have been given temporary passes since the 15th January, 1980;

(b) if so, the names of these correspondents and the papers they represent; and

(c) the duration of the period for which passes have been issued in each case?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) Yes, Sir.

(b) and (c) The list is placed on the Table of the House. [See Appendix CXIII Annexure No 27].

Denial of Accreditation to Correspondents

337. SHRI KALRAJ MISHRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a number of Accredited Correspondents have been removed from or denied fresh accreditation after 30th December, 1979;

(b) if so, the names of such correspondents and papers these correspondents represented; and

(c) the reasons in each case for denial of accreditation or their removal?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) No, Sir. No accredited correspondent has been removed from accreditation list. Fresh accreditations have not been denied to those who qualify according to the rules.

(b) and (c) Do not arise.

Renewal of presscards of the Accredited Correspondents

338. SHRI HARI SHANKAR BHABRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the press cards of the accredited correspondents were renewed recently;

(b) whether it is also a fact that special letters from these correspondents were demanded about their salaries/wages paid to them by their employers or newspaper owners;

(c) if so, whether this condition was fulfilled by the correspondents; and

(d) what are the names of those correspondents who sent information about their salaries/wages?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) Yes, Sir.

(b) No, Sir, no certificate regarding salaries/wages was asked for.

(c) Does not arise.

(d) Does not arise.

Changes in the election laws ..

339. SHRIMATI RATAN KUMARI:
SHRI S. KUMARAN:
SHRI LAKSHMANA MAHA-
PATRO:
SHRI BHOLA PRASAD:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to bring some changes in the election laws; and

(b) if so, what are the details in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) No change in the Election Laws is under consideration at present.

(b) Does not arise.